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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 20.6.2000

OA 252/2000

Satya Narain Bijawat, Ex Shop Supdt (Progress), Carriage & Wagon Shops, Western Railway, Ajmer.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Dy.Chief Accounts Officer (W&S), Western Railway, Ajmer.
3. Sr.Personnel Officer (Loco Workshops), Western Railway, Ajmer.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

For the Applicant ... Mr.W.Wales
For the Respondents ...

O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

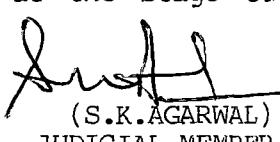
Heard on admission. The prayer of the applicant in this OA is to quash the impugned order dated 29.5.98 and to direct the the respondents to pay interest @ 18% p.a. on the amount of Rs.15192/- and to release the balance amount of Rs.17625/- with interest.

2. The main ground of the applicant in this OA has been that while determining the amount, details have not been given to the applicant and, according to him, Rs.17625/- is still due against the respondents.

3. The learned counsel for the applicant submits that ^{applicant} the has filed representation but the same has not been disposed of. He also submits that the applicant is ready and willing to file further representation for seeking necessary directions for its disposal by the respondents.

4. In view of the submissions made before this Tribunal, I direct respondent No.2 that in case the applicant files fresh representation within 15 days from the date of passing of this order, the same may be decided/ disposed of by a reasoned and speaking order within three months from the date of receipt of the representation. If the applicant feels aggrieved by the decision of the said representation, he will be at liberty to approach this Tribunal.

5. With the above directions, this OA is disposed of at the stage of admission.


(S.K.AGARWAL)
JUDICIAL MEMBER